

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1
VC AND PHYSICAL (HYBRID) MODE

ITEM No. 108
CP No. 5/CB/2024

Proceedings under Section 271-272 Companies Act

IN THE MATTER OF:

Union of India through (SFIO)
V/S
Micro Leasing & Funding Ltd.

.....Applicant

.....Respondent

Order delivered on 26/06/2024

Coram:

Dr. N. V. Ramakrishna Badarinath, Hon'ble Member(J)
Shri Charan Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

Mr. P.P. Behera, Adv.

For the Respondent

:

ORDER

Learned Counsel Mr. P.P. Behera appears for the petitioner.

Petitioner counsel states that he has complied the direction given by this Tribunal *vide* order dated 08.05.2024.

Notice by way of paper publication has been effected. None appeared. No objection has been received pursuant to the Newspaper publication.

List the matter for hearing on 22.08.2024.

Charan Singh
Member (Technical)

Dr. N. V. Ramakrishna Badarinath
Member (Judicial)